

Insurance cover under RSBY

3009. SHRI A.U. SINGH DEO: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government is considering to increase the insurance cover provided under Rashtriya Swasthya Bima Yojana (RSBY), if so, the details thereof;

(b) whether Government maintains a list of treatment provided under RSBY;

(c) whether the Ministry has received complaints about unnecessary surgeries/ surgeries not covered under RSBY being performed by Government/empanelled hospitals, the State-wise list of such hospitals; and

(d) what mechanism is Government putting in place for checking such malpractices?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI VISHNU DEO SAI): (a) No, Sir.

(b) Yes, Sir. The types of treatments/procedures admissible/covered under the scheme with pre-defined package rates are more than 1500 in number.

(c) and (d) Taking note of reports of malpractices/irregularities regarding hysterectomy operations performed by some private Hospitals in certain States under Rashtriya Swasthya Bima Yojana (RSBY) a High Level Team from the Ministry of Labour investigated the matter in August 2012. As a preventive measure for RSBY cases, Ministry of Labour and Employment issued an advisory to the State/UTs that for all hysterectomy operations under RSBY to be performed by the Hospitals on women less than 40 years of age, prior approval (Authorization letter) of the Insurance Company has to be taken.

Based on investigation of the complaints received regarding malpractices or irregularities 407 hospitals have been de-empanelled from RSBY. State-wise details are as under:

Sl. No.	Name of State	No. of Hospitals
1.	Bihar	27
2.	Chhattisgarh	14
3.	Gujarat	9
4.	Haryana	74
5.	Jharkhand	11
6.	Kerala	43
7.	Odisha	1

Sl. No.	Name of State	No. of Hospitals
8.	Punjab	29
9.	Uttar Pradesh	156
10.	West Bengal	12
11.	Maharashtra	31
TOTAL		407

In April, 2014, the three tier Grievance Redressal Mechanism has been reconstituted to make it more effective.

Children forced to work as labourers

†3010. SHRI LAL SINH VADODIA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that children are forced to work as child labourer in Delhi and also in other parts of the country after their emancipation from child labour;

(b) if so, whether Government is contemplating to make any special arrangements for them; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI VISHNU DEO SAI): (a) No such specific reports have been received from the State Governments.

(b) and (c) No, Sir. The question does not arise.

Violation of labour laws in industrial units in and around NCT of Delhi

3011. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that some of the industrial units established in and around NCT of Delhi are indulging in violation of labour laws;

(b) if so, the details thereof; and

(c) the action being initiated by Government to curb malpractices by industrial units ?

†Original notice of the question was received in Hindi.